

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5095
ANSWERED ON:24.04.2015
VIOLATION OF COMPANIES ACT
Rajoria Dr. Manoj

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has taken cognizance of the companies which have violated the provisions of Companies Act, 1956;
- (b) if so, the details thereof during the last three years and the current year along with the reasons therefor; and
- (c) the number of cases in which an enquiry has been conducted and penalty imposed and recovered along with the number of prosecutions/convictions made during the said period?

Answer

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

- (a) to (c) The details of prosecutions filed and penalty imposed during the relevant period are enclosed as Annexure-I.